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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A.Nos.2527/2004 & 2529/2004

Friday, this the 15th day of October 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

OA-2527/2004

Renuka Sharma
W/o Shri Rajinder Kumar Sharma
R/o H-59, Vikas Puri
Presently posted at Govt. Girls Senior Secondary
School No.1, Tilak Nagar, New Delhi-18

OA-2529/2004

Deepika Kapoor
W/o Shri Rajesh Kapoor
R/o A-31, Pundrik Vihar
Near Saraswati Vihar
Pitam Pura, Delhi-34
Posted at Govt. Girls Senior Secondary School
Anand Vas, Delhi-34

..Applicants

(By Advocate: Shri Baljit Singh)

Versus

1. Govt. of NCT of Delhi
Through Chief Secretary
Delhi Sachivalaya,
IP Estate, ITO, New Delhi
2. Director of Education
Directorate of Education, Old Sect. Delhi
3. Additional Director (Admn.)
Directorate of Education, Old Sect. Delhi
4. Joint Director of Education (Admn.)
Directorate of Education, Old Sect. Delhi

..Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

By this common order, we propose to dispose of two original applications (OA-2527/2004 & OA-2529/2004). The facts are identical.

2. The applicants seek quashing of the promotion list/order dated 5.10.2004 so far it relates to the promotions of TGT (Science) and PGT

MS Agg

(Chemistry). They seek a direction to the respondents to promote them strictly in accordance with the eligibility list and consider their cases for promotion.

3. We were informed that Ms. Renuka Sharma – applicant in OA-2527/2000 – is at Sl.No. 3 in the seniority list of eligible persons and Ms. Deepika Kapoor – applicant in OA-2529/2004 – is at Sl.No.1 of the eligible persons. The grievance is that the junior persons to them have been considered and promoted but their claim has been ignored.

4. In this regard, the applicant in OA-2527/2004 has already submitted a representation dated 7.10.2004, a copy of which is Annexure A-V and in case of applicant in OA-2529/2004, she has submitted her representation on 8.10.2004, a copy of which is at Annexure A-VII, but no decision has so far been taken by respondents.

5. Keeping in view that when the rights of the respondents are not likely to be affected, we direct that respondent No.2 – Director of Education – would consider the said representations of the applicants and pass an appropriate speaking order within three months from the date of receipt of a certified copy of the present order. If any grievance still survives, the applicants may take recourse under the law.

6. At this stage, it has been pointed that the applicant in OA-2527/2004 may be permitted to file a better representation. Allowed as prayed. Supplementary representation by her may be submitted within one and thereafter, the same be considered by the said respondent within the time granted.

7. OA is disposed of.

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Naik
(S. K. Naik)
Member (A)

/sunil/

Ag
(V. S. Aggarwal)
Chairman